## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP (CAA) No.104/NCLT/AHM/2017 CA (CAA) No.84/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2017

Name of the Company:

Adani Power Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Sandeep Singhi Advocable Petitioner

2. Paranjal Buch

3. Parini Shech

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4. Jimerh Shech

CA.

## <u>ORDER</u>

Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Pranjal Buch with Learned Advocate Ms. Parini Shah present for Petitioner. Learned FCA Mr. Jimesh Shah present for Caveator.

Caveator/ objector filed affidavit stating that he is withdrawing the oral objection raised by SEPCO III Electric Power on 13.10.2017 and the same is recorded.

Heard arguments of Learned Counsel for Petitioner.

Orders reserved.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 27th day of October, 2017.